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Shri V. V. GIRI: The Ordinance, I um afraid, is nothing but a counsel of cespair. The Ordinance is not necessary if what I have stated comes to pass. Therefore let my friends proceed in the way I have suggested and I do think that even without an Ordinance things could be done as if an Ordinance had been promulgated. An Ordinance should not be promulgated unless there is absolute necessity.

I think I have tried to clear all the points raised and I assure you that I will take an abiding interest in this matter and try and see how far the workers can be helped.

EXTENSION OF SESSION AND TIME OF SITTINGS OF THE COUNCIL

MR. DEPUTY CHAIRMAN: The session of the Council of States has 74 C.S.D.

been extended up to Wednesday, the 23rd September 1953. From tomorrow, 17th September 1953 onwards the Council will also sit in the afternoons from 4 P.M. to 7 P.M. During the extended period, i.e., from the 21st to the 23rd September, there will be no question hour.

According to the present programme, the present session of the Council will adjourn on Wednesday, the 23rd September 1953.

The Council stands adjourned till 8.15 A.M. tomorrow morning.

The Council then adjourned till quarter past eight of the clock on Thursday, 17th September 1953.

## COUNCIL OF STATES

Thursday, 17th September 1953

The Council met at a quarter past eight of the clock, MR CHAIRMAN in the Chair.

## ORAL ANSWERS TO QUESTIONS

CONFIRMATION OF EX-HYDERABAD P. & T. EMPLOYEES

- \*382. Shri M VALIULLA: Will the Minister for Communications be pleased to state:
- (a) how many officials of the former Hyderabad Posts and Telegraphs Service since integrated in the Indian Posts and Telegraphs Department are yet to be confirmed; and
- (b) whether some officials of the said service have been retrenched or are going to be retrenched; if so, what is their number and what are the reasons for their retrenchment?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI RAJ BAHADUR): (a) Information is being collected and will be laid on the Table of the Council in due course.

(b) The reply is in the negative.

Shri M VALIULLA: Sir, may I know how many persons have been taken in the Posts & Telegraphs Department?

SHRI RAJ BAHADUR: I am not able to give the total number.

Shri M. VALIULLA: Is there any difference made between the permament employees and the temporary employees, Sir?

Shri RAJ BAHADUR: Yes, Sir. So far as the permanent employees having their liens in the former Hyderabad Posts and Telegraphs Service are concerned, they have been absorbed in the corresponding posts in the Posts & Telegraphs Department. With regard to temporary hands, we have got different rules.

Shri M VALIULLA: Sir, a similar question was put in the House of the People about permanent employees. Then the answer was that the information was being collected. Is the information still being collected?

Shri RAJ BAHADUR: Yes, Sir, because we have got to deal with a large number of departmental files.

MISAPPROPRIATION OF GOODS IN TRANSIT
BY CERTAIN INDUSTRIES

- \*383. SHRI M. VALIULLA: Will the Minister for Railways be pleased to state:
- (a) whether the Railway Board have passed orders in the case of misappropriation of thirty-six wagon loads of scarce goods by certain Industries,
- (b) whether the parties responsible for the misappropriation have been challaned, if not, why not; and
- (c) what was the amount claimed by the owners of those goods?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN) (a) and (b) The responsibility of the Railway Board in this case is limited to taking action against those Railway employees who might be found to have been guilty of negligence in the matter of misdirection. Suitable action in this respect is already being taken.

(c) It is not possible to give the total amount of claim received in this case but the total value of the goods contained in such of the wagons as were taken over by the party in question comes to about Rs. 78,000.

SHRI M. VALIULLA: Sir, it is said in reply to parts (a) and (b) of the question that suitable action in this respect is being taken. Is it departmental action that is being taken?

SHRI O V. ALAGESAN: Against the Railway employees, we are taking departmental action.